END USE DECLARATION
(To be printed on Importer letter head)

FSSAI Import License No. ______________
IE Code. ______________

I/We __________________________ (Importer/Proprietor/Partner/Managing Director/Director/ Authorised Signatory) of M/s __________________________ (Name and Address) do hereby declare that:

2. I/We have imported the consignment of __________________________ (Name of product as mentioned on label and BoE), measuring __________________________ (Wt/unit) from ____________ (Country of Origin), vide B.E. No ____________ dated ____________ at ____________ (port location/point of entry).

3. The aforementioned product is intended solely for use/sale in (Tick as applicable)
   (a) Food Industry
   ____________________
   Or
   (b) Non-Food industry, ____________________

4. Please indicate in details the intended use of the imported product
   __________________________________________________________
   __________________________________________________________

5. I shall be responsible and liable for any contravention of the Food Safety and Standard Act, 2006 and rules & regulations made there under.

6. I affirm that all information given above is true and correct to the best of my/our knowledge and belief.

Place: ____________________
Signature of importer with seal

Name: ____________________
Address: ____________________
Contact No.: ____________________
Email ID:- ____________________